

(V)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.2583/92

New Delhi: this the 5th December, 1997.
HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN(A).
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER(J)

Pancham Kumar,
S/o Shri Jhabar Lal,
working as Sub-Inspector(MT) in the office
National Crime Records Bureau, R.K.Puram,
New Delhi
.....Applicant.

Versus

1. Union of India through
the Secretary,
Ministry of Home Affairs,
Govt. of India,
New Delhi.
2. The Director,
National Crime Record Bureau,
R.K.Puram,
New Delhi.
3. Deputy Director (A & T)
National Crime Records Bureau,
R.K.Puram,
New Delhi
.... Respondents.

ORDER(ORAL)

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN(A).

None for the applicant.

None for the respondents.

We note that the applicant was absent even on last date i.e. 4.11.97. This case was listed at Sl.No.4 in the regular hearing list. In the absence of applicant and/or his counsel, the OA is dismissed for default for non-prosecution.

Lakshmi

(MRS.LAKSHMI SWAMINATHAN)
MEMBER (J)

S.R. Adige
(S.R. ADIGE)
VICE CHAIRMAN (A).